

**GOVERNMENT OF INDIA
PANCHAYATI RAJ
LOK SABHA**

UNSTARRED QUESTION NO:4211
ANSWERED ON:18.12.2014
THREE TIER PANCHAYATI RAJ SYSTEM
Misra Shri Ajay (Teni)

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the objective of three-tier Panchayati Raj System is to strengthen the democracy by constituting panchayats;
- (b) if so, whether there is a provision for the election of Chairman and Up-Pramukh in block and district panchayats alongwith Gram Sabha under the Panchayati Raj System and if so, the details thereof;
- (c) whether the system of election of Up-Pramukh has been done away within a few States and if so, the names of the States;
- (d) whether the Union Government proposes to introduce a provision for electing Chairman and Up-Pramukhs in Gram Panchayats, block and district panchayat; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE FOR PANCHAYATI RAJ (SHRI NIHAL CHAND)

- (a): The Panchayati Raj system operating in the country has been structured according to the relevant provisions in the Constitution. As per Article 243B of the Constitution, three-tier Panchayats at the Village, Intermediate and District levels are to be constituted in all States to which Part IX of the Constitution is applicable. However, Panchayats at the Intermediate level may not be constituted in a State having a population not exceeding 20 lakh.
- (b): In terms of Article 243K of the Constitution, the Legislature of a State may by law, make provision with respect to all matters relating to, or in connection with, elections to the Panchayats. Also in terms of Article 243C (5) (a) the Chairperson of a Panchayat at the Village level shall be elected in such manner as the Legislature of a State may, by law, provide; and in terms of Article 243 (C) (5) (b) the Chairperson of a Panchayat at the intermediate level or district level shall be elected by, and from amongst, the elected members thereof.
- (c): No such report has been received from any State in the matter.
- (d) & (e): There is no proposal under consideration of MoPR for any change in the existing Constitutional provisions in this regard.